

**STATEMENT SHOWING ACTION TAKEN BY  
GOVERNMENT ON ASSURANCES ETC.**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:

(1) Supplementary Statement No. II—Thirteenth Session 1956 of Lok Sabha. [See Appendix I, annexure No. 8].

(2) Supplementary Statement No. VIII—Twelfth Session, 1956 of Lok Sabha. [See Appendix I, annexure No. 9].

**ORDINANCES PROMULGATED BY  
PRESIDENT**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table, under the provisions of Article 123(2)(a) of the Constitution, a copy of each of the following Ordinances promulgated by the President after the termination of the Thirteenth Session, 1956 of Lok Sabha:

- (1) The State Bank of Hyderabad Ordinance, 1956 (No. 5 of 1956).
- (2) The Administration of Evacuee Property (Amendment) Ordinance, 1956 (No. 6 of 1956).
- (3) The Displaced Persons (Compensation and Rehabilitation) Amendment Ordinance, 1956 (No. 7 of 1956).
- (4) The Road Transport Corporations (Amendment) Ordinance, 1956 (No. 8 of 1956).
- (5) The Representation of the People (Amendment) Ordinance, 1956 (No. 9 of 1956).

[Placed in Library. See Nos. S-428/56; S-429/56; S-430/56; S-431/56 and S-432/56.]

**EXPLANATORY STATEMENT REGARDING  
STATE BANK OF HYDERABAD ORDINANCE**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table, in pursuance

of sub-rule (2) of Rule 89 of the Rules of Procedure and Conduct of Business in Lok Sabha, a copy of the explanatory statement regarding the State Bank of Hyderabad Ordinance, 1956 (No. 6 of 1956).

**Statement**

The State Bank of Hyderabad Bill, 1956 was introduced in the Lok Sabha on the 28th August, 1956 to provide for the transfer of the share capital of the Hyderabad State Bank to the Reserve Bank of India and for its proper management. The Lok Sabha could not, however, take up the Bill for consideration, for want of time.

The Hyderabad State Bank has formed an integral part of the financial and banking machinery of the areas comprising the present State of Hyderabad. As agent of the Reserve Bank of India in the State, it has been handling the actual day to day cash work at all important centres of the State. For the performance of the treasury business as well as for the provision of remittance and exchange facilities to banks and the public in the State, the Hyderabad State Bank has been maintaining currency chests of the Issue Department of the Reserve Bank and small coin depots of the Government of India at its branches. There are 33 centres in the area of the Hyderabad State where the treasury business has been conducted by the Hyderabad State Bank and at 25 of these centres, currency chests and small coin depots have been maintained. All these centres have been distributed after the reorganisation of the States, among the three new States of Andhra Pradesh, Bombay and Mysore. In order to avoid a serious dislocation of the banking and treasury arrangements in the area as a result of the reorganisation it became necessary to make appropriate changes in the constitution and management of the Hyderabad State Bank, before the reorganisation of States took effect.

The special powers which the Hyderabad State Government were